CSR activities by Pune based corporate firms

†1620. SHRI AMAR SHANKAR SABLE: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the corporate firms in Pune have complied with Corporate Social Responsibility (CSR) norms as per the Companies Act, 2013 and if so, the details thereof;
- (b) the list of all corporate houses/firms/ companies of Pune which come under the purview of CSR; and
- (c) the details of activities carried out by Pune based corporate firms with regard to CSR related expenditure during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) to (c) Under the Companies Act, 2013, district-wise data related to non-compliance of CSR provision is not maintained by the Ministry. CSR is a Board driven process. The Board of the company is free to decide the activities to be undertaken as per Schedule VII of the Companies Act, 2013 taking into consideration the recommendation of its CSR committee. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR initiatives annually in MCA 21 registry. Data regarding CSR amount spent filed by companies in MCA 21 registry is available in public domain and can be accessed at www.csr.gov.in.

Decriminalisation of many sections of the Companies Act

1621. DR. PRABHAKAR KORE: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that Government proposes to decriminalise many sections of the Companies Act and do away with provisions of jail term where compounding is permitted;
- (b) if so, the details of the proposals and number of sections of the CompaniesAct proposed to be decriminalised; and

[†]Original notice of the question was received in Hindi.